

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

Application 12 & 8 Ors./ (MAH)/2017

CORAM:

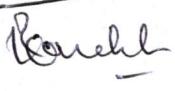
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 31.03.2017

NAME OF THE PARTIES: M/s. Birla Shloka Edutech Ltd.

SECTION OF THE COMPANIES ACT: 73(4) of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
	Vineet Tripathi Betzan Parekh	Company Secretary Depositor (2/17)	 

Order

Application No. 12 & 8 Ors./73(4)/ NCLT/MB/MAH/2017

The Depositor has stated that full amount has not been received, only the principal amount has been received from the company. For interest amount, he sought adjournment to the month of June, 2017 so that he would be paid interest as well from the company before next date of hearing.

Accordingly, list this matter to 12.6.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)